

ITEM NO.4 Court 7 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3479/2021

(Arising out of impugned final judgment and order dated 25-03-2021 in CRMBA No. 22234/2020 passed by the High Court Of Judicature At Allahabad)

UDAY J DESAI Petitioner(s)

VERSUS

SERIOUS FRAUD INVESTIGATION OFFICE Respondent(s)

Date : 10-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Sidharth Luthra, Sr. Adv.  
Mr. Siddharth Aggarwal, Sr. Adv.  
Ms. Meeha Nagpal, Adv.  
Mr. Asif Ahmed, Adv.  
Mr. Bharat Monga, Adv.  
Mr. Vishvendra Tomar, Adv.  
Mr. Sidharth Satija, Adv.  
Ms. Nitika Khaitan, Adv.  
Mr. Malak Manish Bhatt, AOR

For Respondent(s) Ms. Aishwarya Bhati, Ld. ASG  
Mr. Kanu Agrawal, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Vikas Bansal, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel for the parties  
for some time.

After some initial arguments, learned ASG  
submits that the other aspects need not be gone into  
in the present proceedings as on account of the

medical reports of the petitioner, the petitioner may be granted regular bail.

We thus grant regular bail to the petitioner on the terms and conditions to the satisfaction of the trial Court.

The special leave petition is, accordingly, disposed of.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)